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# Andhra Pradesh Borstal Schools (Amendment) Act, 2001 3 of 2001

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# Andhra Pradesh Borstal Schools (Amendment) Act, 2001

## 3 of 2001

AN ACT FURTHER TO AMEND THE ANDHRA PRADESHORSTAL SCHOOLS ACT, 1925. Be it enacted by the Legislative Assemblyof the State of Andhra Pradesh in the Fifty-second Year of the Republic of India as follows:-

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Andhra Pradesh Borstal Schools (Amendment) Act, 2001.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

### 2. Amendment Of Section 10-A :-

In the Andhra Pradesh Borstal Schools Act, 1925 (Act No. V of 1926), Section 10A shall be numbered as sub-section (1 of that section and after Sub-section (1) as so renumbered, the following provision shall be added as sub-section (2), namely:-

"(2) Notwithstanding anything contained in section 8, the term of detention of an offender who is transferred to the Borstal School under sub-section (1) shall be for a minimum period of two years".